

Uttar Pradesh are not functioning for the last six months due to non-availability of raw materials and improper planning, resulting in wasteful expenditure of crores of rupees on rent, wages, stipend etc.;

(b) if so, what action has been taken against the officers responsible for such a situation; and

(c) what action has been taken or proposed to be taken to run the Centres properly and minimise wasteful Government expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUM. SAROJ KHAPARDE): (a) No, Sir. However, certain centres to remain in-operative for certain periods due to following reasons:—

1. Centres being peripetatic in nature some remain in the process of shifting after meeting the training requirement of a certain area.

2. Temporary shortage of raw-material due to non-availability of yarn on required quality.

(b) Does not arise.

(c) Raw material of required quality and quantity have been procured and supplied.

Maintenance of accounts in the field administrative office at Varanasi of the office of the development commissioner (handicrafts)

2066. SHRI V. NARAYANASAMY: Will the Minister of TEXTILES be pleased to state:

(a) whether cash receipts amounting to rupees eight to nine lakhs were issued in TR-5 form against sale proceeds of trainees' carpets during 1983-84 and 1984-85 by field Administrative Office at Varanasi of the Office of the Development Commissioner (Handicrafts) and whether these sales were effected as per guidelines/instruction in this regard;

(b) whether records such as sales memos, parties from whom the amounts were received, sales tax charged and deposits were maintained as per prescribed procedures; and

(c) if not, what were the reasons therefor and what action is proposed to be taken to rectify the irregularity and fix responsibility?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUM. SAROJ KHAPARDE): (a) No, Sir. Carpets worth Rs. 1.39 lakh only were sold against TR-5 Form during the period, and the sales were effected as per guidelines.

(b) Yes, Sir.

(c) Does not arise.

Retired/retiring persons deposit scheme

2067. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have announced the Retired/Retiring Persons Deposit scheme as indicated in the Budget 1989-90 speech; and

(b) if so, what are the salient features of the scheme and whether a copy of the scheme will be laid on the Table of the House?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b) Deposit Scheme for Retiring Government Employees, 1989 has been introduced from 1st July, 1989. The scheme is operated through selected branches of the public sector banks. The salient features of the scheme are as follows:—

(i) The scheme is open for investment by retired/retiring Central/State Government employees.

(ii) Investments may be made upto the maximum of total of the retirement benefits received by such employees.